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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.599/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company	Visa Infrastructure Ltd.		
Under Section	66		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

MANOJ BANTHIA, Pr. Cs.

NEHA SOMANI, Pr. Cs

PRITHA BOSE, Pr. Cs

} Applicant

Somani  
6/12/2017

AMISHA CHATURVEDI,  
CS

Company  
Representative

Somani  
6/12/2017

**ORDER**

Ld. Pr. CS for the petitioner is present.

Petitioner has filed this petition u/s. 66 of the of the Companies Act, 2013 for reduction of share capital.

As per Rule 3 of the National Company Law Tribunal (Procedure for Reduction of Share Capital of Company) Rules, 2016 notices are to be given within 15 days from today to -

(1) the Central Government through the Regional Director, Eastern Region and the Registrar of Companies, West Bengal in **Form No. RSC - 2**;

(2) the creditors of the company - both secured and unsecured in **Form No. RSC - 3**;

seeking their representations and objections, if any.

Petitioner is also directed to publish notice in newspapers once in "Economic Times", English daily and once in "Aajkal" Bengali Daily as well as uploading the notice on the website of the company seeking objections from the creditors and intimating about the date of hearing in **Form No. RSC-4** within 7 days from the date of the order and file affidavit of compliance in **Form No. RSC - 5** confirming the despatch and publication of notice.

Representation, if any, u/s. 66(2) of the Companies Act, 2013 may be filed within **three months** from the date of publication.

List on 20/03/2017.

*8c*  
(Jinan K.R.)  
Member (J)

*9c*  
(V.P.Singh)  
Member (J)